

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Seizure and recovery of Fake Indian Currency Notes (FICN) reported by law enforcement agencies and banking channels do indicate that counterfeit/fake currency notes are being circulated in the country. As per available data, FICN seized and recovered in the country during the last three years and current year is as follows:

Year	Face Value (Rs. in crores)
2010	23.66
2011	31.46
2012	34.57
2013 (upto 30th June)	17.64

Source: National Crime Records Bureau.

(b) and (c) As per information received from central intelligence and investigating agencies, high quality FICN have been sourced from neighbouring countries with the help of self sustaining criminal networks operating in South and South-East Asian region.

#### **Settlement of dues of SSI units by M/s. Instrumentation Limited, Kota**

\*64. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Prime Minister Office (PMO) has received a large number of representations against officers of M/s. Instrumentation Limited, Kota, a Public Sector Undertaking (PSU) alleging cheating, fraud and duping of large number of SSI units by withholding their payments for more than three years;

(b) if so, the details thereof;

(c) what action has been taken on these representations; and

(d) whether any direction has been issued to the said PSU for early settlement of dues to SSI units and if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL) : (a) and (b) PMO had forwarded copies of the following four representations to my Ministry for action as appropriate:

- (1) A letter dated 12/7/2013 from Shri Sanjay Dhotre, MP, Lok Sabha pointing out that a fraud is being perpetrated in the matter of payment of dues to 35 SSI units and requesting the matter be probed, order issued for release of payment to M/s. Capital Electrical Limited (CEL) and the financial affairs of the company be gone into;
- (2) A letter dated 22/7/2013 from Shri Jai Prakash Narayan Singh, MP, Rajya Sabha *inter-alia* urging that an enquiry by CVC be instituted against erring officers of IL Kota for gross violation, fraud, cheating and forgery by not adhering to the terms and conditions of purchase orders, that the financial position be gone through by CAG to find out as to why it is showing its inability to release payments inspite of receiving financial package;
- (3) A letter dated 4/9/2013 from Shri Sanjay Dhotre, MP, Lok Sabha, referring to his earlier letter dated 12/7/2013 and requesting that instructions be issued to the Minister concerned to intervene in order to release payment to the SSI units; and
- (4) A letter dated 9/9/2013 from Shri Jai Prakash Narayan Singh, MP, Rajya Sabha inviting attention to his earlier letter dated 22/7/2013 and requesting that a probe through CVC/CAG be ordered to look into the matter so that the money of SSI units is released immediately.

(c) and (d) References regarding delayed payment/non-payment to SSIs, when brought to the notice of the Department of Heavy Industry, were viewed seriously and the Department has been pursuing the issue with the management of IL for a speedy redressal. The Department has also issued written instructions to the management on 15.3.2013 to look into the matter of payment of outstanding dues to SSI units and settle the same as expeditiously as possible. As a result of the Department's efforts the outstanding of SSI units of Rs. 14.5 crore as on 07.03.2013 has come down to Rs. 1.6 crore as on 04.12.2013.

It may be pointed out at the outset that Instrumentation Ltd., is a sick Company under reference to the Board for Industrial and Financial Reconstruction (BIFR) and though a Modified Revival Scheme was sanctioned for the Company in 2009/2010,

the Scheme has not yet been fully implemented and the Company has been facing a critical financial crisis and acute shortage of funds. Some of the Company's major orders also got cancelled or are under arbitration because of which the Company's working capital has been blocked thereby further aggravating the financial crunch. At present, even statutory liabilities are not being timely paid resulting in severe defaults. Delayed/non-payment to SSIs is on account of severe liquidity crunch faced by the Company.

It is also added in this context that besides pending payment to SSI units, the Company has to pay approx. Rs. 20 crore to various suppliers other than SSI units as well. The Company has informed that its officers have not indulged in any fraud while procuring goods from the SSI units, and while procuring the goods they had followed all purchase procedures of the Company and they are committed to meet all due payments in a phased manner on availability of funds. As non-payment/delayed payment to the SSI units has been on account of the difficult financial position of the Company, no action against any officers of the Company is considered appropriate.

#### **Demand and supply gap in power sector**

†\*65. SHRI RAM JETHMALANI : Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that there has been constant gap between demand and supply of power in the country for the past several years;
- (b) if so, the average annual gap between demand and supply of power in the country estimated during 2009-10 to 2013-14;
- (c) whether in order to end this gap, Government has identified those sources in power sector in which improvement in efficiency can bridge this gap; and
- (d) if so, the details of such sources?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) and (b) There has been a gap of varying quantum, between demand and supply of power in the country for the past several years. The details of year-wise peak and energy shortage in the country during the period 2009-10 to 2013-14 is given below :

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†Original notice of the question was received in Hindi.